

ITEM NO.1

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4516/2015

(Arising out of impugned final judgment and order dated 22/09/2014  
in CRA No. 50/2013 passed by the High Court Of Bombay At Nagpur)

AMBADAS KHANDUJI SHINDE AND ORS. Petitioner(s)

VERSUS

ASHOK SADASHIV MAMURKAR AND ORS. Respondent(s)

(with interim relief and office report)

Date : 23/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Satyajit A. Desai, Adv.  
Ms. Anagha S. Desai, Adv.  
Mr. Akash Kakade, Adv.

For Respondent(s) Mr. Manish Pitale, Adv.  
Mr. D.S. Matwankar, Adv.  
Mr. Chander Shekhar Ashri, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Perused the letter.

Rejoinder affidavit be filed within two weeks.

List thereafter.

(DEEPAK MANSUKHANI)  
AR-CUM-PS

(RAJINDER KAUR)  
COURT MASTER